

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.A. NO.42 of 2003  
IN  
O.A. No.539 of 2001



New Delhi, this the 3rd day of April, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)  
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (J)

Shri Rachpal Singh,  
S/o Shri Suram Chand,  
Under the Control of Chief  
Administrative Officer (Constructions,  
Head Quarter Office, Kashmiri Gate,  
Delhi

.... Petitioner  
(By Advocate : Shri K.K. Patel)

Versus

1. Shri R.K. Singh,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi - 110001
2. Shri B.T. Kaul,  
Chief Administrative Officer (Construction)  
Northern Railway,  
Head Quarrter Office : Kashmiri Gate,  
Delhi - 110 006
3. Shri Vijay Kumar Aggrawal  
Divisional Railway Manager,  
Northern Railway,  
New Delhi

.... Respondents

(By Advocate : Shri H.K. Gangwani with Shri V.S.R.  
Krishna)

ORDER (ORAL)

By Smt. Lakshmi Swaminathan, Vice Chairman (J) :

Learned counsel for respondents has submitted the compliance affidavit on behalf of the respondents annexing the letter dated 2.4.2003. Copies of these papers have also been given to the learned counsel for petitioner. Learned counsel for petitioner has submitted that the petitioner will appear in the concerned written and viva voce tests.

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2. Learned counsel for respondents has submitted that the process adopted by them is in accordance with law in considering petitioner's claim, as ordered in Tribunal's order dated 6.2.2002.

3. Noting the above facts and circumstances, we find no good grounds to justify proceeding further against the respondents, as it cannot be held that the respondents have contumaciously and willfully disobeyed the Tribunal's orders.

4. In view of the above, CP 42/2003 is dismissed. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.

(Govindan S. Tampi)  
Member (A)

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*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)